GOVERNMENT OF INDIA MINISTRY OF LAW AND JUSTICE DEPARTMENT OF LEGAL AFFAIRS

LOK SABHA

UNSTARRED QUESTION NO. 1416

TO BE ANSWERED ON WEDNESDAY, THE 10TH FEBRUARY, 2021

Indian Legal Service Officer

1416. SHRI RAJMOHAN UNNITHAN:

Will the Minister of LAW AND JUSTICE be pleased to state:

- (a) whether recent judgment of the Supreme Court has reopened the doors for officers of the Indian Legal Service to be appointed to tribunals; and
- (b) if so, the number of Indian Legal Service officers appointed in tribunals so far?

ANSWER

HON'BLE MINISTER FOR LAW & JUSTICE, COMMUNICATIONS AND ELECTRONICS & INFORMATION TECHNOLOGY (SHRI RAVI SHANKAR PRASAD)

(a)&(b): The Hon'ble Supreme Court vide its judgment dated 27.11.2020 in Writ Petition (C) No. 804 of 2020 titled as "Madras Bar Association Vs Union of India & Anr." has inter alia directed that the members of the Indian Legal Service (ILS) shall be eligible for appointment as judicial members in the Tribunals, provided that they fulfil the criteria applicable to advocates subject to suitability to be assessed by the Search-cum-Selection Committee on the basis of their experience and knowledge in the specialized branch of law. As per records, no officer from Indian Legal Service has been appointed in any Tribunal since the pronouncement of this judgment.